

(i) Ministry of Food and Agriculture
Notification S.R.O. No.
3438, dated the 8th November,
1955, cancelling Government
Notification S.R.O. No. 24G6,
dated the 16th July, 1954.

(ii) Ministry of Food and Agriculture
Notification S.R.O. No.
3439, dated the 8th November,
1955, cancelling Government.
Notification S.R.O. No. 2407,
dated the 16th July, 1954.

[Placed in the Library. See No. S-5/56 for
(i) and (ii).]

(iii) Ministry of Food and Agriculture
Notification S.R.O. No.
3568, dated the 25th November,
1955, cancelling Government.
Notification S.R.O. No. 2498,
dated the 16th July, 1954.

(iv) Ministry of Food and Agriculture
Notification S.R.O. No.
3569, dated the 25th November.
1955, cancelling Government
Notification S.R.O. No. 3311,
dated the 28th October. 1954.

[Placed in the Library. See No. S-3156 for
(iii) and (iv).]

ORDER OF LEGISLATIVE BUSINESS

THE MINISTER FOR PARLIAMENTARY
AFFAIRS (SHRI SATYA NARAYAN SINHA) :
With your permission Sir, I beg to announce
the order of Legislative Business for this
Sabha up to the end of this month.

It is proposed to bring forward the
following Bills after the conclusion of the
debate on President's Address in the order
shown:

(1) Representation of the People
(Amendment) Bill.

(2) Voluntary Surrender of Salaries
(Exemption from Taxation) Amendment Bill.

(3) Indian Red Cross Society
(Amendment) Bill.

(4) St. John Ambulance Association
(India) Transfer of Funds Bill

(5) All-India Institute of Medical-
Sciences Bill.

(6) Control of Shipping (Continuance)
Bill.

(7) Capital Issues (Continuance off
Control) Amendment Bill.

(8) Sales Tax Laws Validation Bill-

Of these the first four Bills have been
passed by the Lok Sabha. The rest are pending
in that Sabha:

Time permitting, provision will also be
made for a discussion on the notifications
issued in respect of the nomenclature of
decimal coinage and on the reports of the
Union Public Service Commission, for which
some members of this Sabha have given notice
of motions which have been admitted by the
Chairman.

MOTIONS FOR ELECTIONS TO COMMITTEES

THE MINISTER FOR FOOD AND
AGRICULTURE (SHRI A. P. JAIN): Sir, I
beg to move:

"That in pursuance of sub-rule-(6) of rule
2 of the Rules of the Indian Council of
Agricultural Research- read with sub-rule
(6) of rule 6 thereof, this House do proceed
to elect, in such manner as the Chairman
may direct, one member from among
themselves to be a member of the Indian
Council of Agricultural Research *vice* Shri
K. S. Hegde, who retired from the
membership of the Council of States on the
2nd April, 1954. and ceased to be a member
of the Indian Council of Agricultural
Research with effect from that date."

DR. RAGHUBIR SINH (Madhya Pradesh):
On a point of information, Sir, may I know
why this seat remained unfilled for two years?
Shri K. S. Hegde retired on 2nd April 1954*
and this motion should have come

•here at least by the end of April or in May.

SHRI H. D. RAJAH (Madras): Oversight.

SHRI A. P. JAIN: I cannot at the moment assign the reason but I shall look into it.

MR. CHAIRMAN: The question is:

"That in pursuance of sub-rule (6) of rule 2 of the Rules of the Indian Council of Agricultural Research read with sub-rule (6) of rule 6 thereof, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Indian Council of Agricultural Research *vice* Shri K. S. Hegde, who retired from the membership of the Council of States -on the 2nd April, 1954, and ceased to be a member of the Indian Council of Agricultural Research with effect from that date."

The motion was adopted.

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRASEKHAR): Sir, I beg to move:

"That in pursuance of clause (g) of subsection (2) of section 3 of the Delhi (Control of Building Operations) Act, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Delhi Development Provisional Authority." 32 NOON.

MR. CHAIRMAN: The question is:

"That in pursuance of clause (g) of subsection (2) of section 3 of the Delhi (Control of Building Operations) Act, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Delhi Development Provisional Authority."

The motion was adopted.

MR. CHAIRMAN: I have to inform tion., Members that Friday, the 24th

February, 1956, has been fixed as the last date for receiving nominations and Monday, the 27th February, 1956, for holding elections, if necessary, to the Indian Council of Agricultural Research and the Delhi Development Provisional Authority.

The nominations will be received in the Rajya Sabha Notice Office up to 3 P.M. on the 24th. The elections, which will be conducted in accordance with the system of proportional representation by means of the single transferable vote, will, if necessary, be held in Secretary's room (Room No. 29) Ground Floor, Parliament House, between the hours of 3 P.M. and 5 P.M. on the 27th.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

श्री इन्द्र विद्याबाबुस्पति (उत्तर प्रदेश) :
सभापति महोदय, मैं यह प्रस्ताव राज्य सभा की स्वीकृति के लिये उपस्थित करता हूँ कि :

"इस सत्र में एकत्रित राज्य सभा के सदस्य उस अभिभाषण के लिये राष्ट्रपति के अत्यन्त अनुगृहीत हैं जिसे उन्होंने १५ फरवरी, १९५६ के दिन दोनों सदनों के सम्मिलित अधिवेशन में देने की कृपा की है।"

† That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 15th February, 1956."]

सभापति महोदय, मेरा यह कार्य आसान भी है और मधुर भी है। हमारे राष्ट्रपति हमारे संविधान के अनुसार देश के चुने हुए प्रतिनिधियों द्वारा निर्वाचित हैं। वे देश के सबसे बड़े नागरिक हैं और एक तरह से हमारा संविधान यह समझता है कि वे पार्टियों के भेदों से और बहुत सी ऐसी चीजों से, जो मतभेद पैदा करने वाली हैं

†English translation.